

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

ITEM NO. 6  
**(CAA)-138(PB)/2018**

**IN THE MATTER OF:**

Tata Teleservices Ltd and Bharti Airtel Ltd  
And Bharti Hexacom Ltd.

.... Petitioner

**Order under Section 7**

**Order delivered on 20.09.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:-**

For the petitioner: Mr. Sanjeev Puri, Sr. Advocate with Mr. Kamal Shankar &  
Mr. Pradyumna Sharma, Advocates  
For the Respondent: Mr. Kamal Kant Jha, Senior Panel Counsel for DOPT

**ORDER**

Notice of the application.

On our asking Mr. Kamal Kant Jha, learned Senior Penal Counsel appearing for D.O.P.T accepts notice. A copy of the paper book has been handed over to him.

Order reserved with regard to fixation of date and dispensation of meeting.

Issuance of notice to OL be also dispensed with.

The application stands disposed of.

*Sd/-*

**(M. M. KUMAR)**  
**PRESIDENT**

*Sd/-*

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

20.09.2018

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